

¹[SCHEDULE B

[See sections 2 (f) and 4 (b)]

Agricultural land on which the following commercial crops are raised					Rate of special assessment per hectare
(1)					(2)
					Rs.
1. Sugarcane, grown on land perennially irrigated	190
2. Sugarcane, grown on any other land	110
3. Irrigated Cotton (except Hybrid cotton seed)	40
4. Hybrid cotton seed	110
5. Hybrid jawar seed	40
6. Hybrid maize seed	40
7. Hybrid bajri seed	40
8. Irrigated groundnut	40
9. Betel leaved	190
10. Citrus fruits	80
11. Bananas	110
12. Grapes	380
13. Chikus	80
14. Turmeric	80
15. Arecanut	300
16. Tobacco (Irrigated)	130

Explanation.— For the purpose of entry 1, “land perennially irrigated” means any land irrigated perennially—

(i) by flow irrigation, that is, irrigation by flow under the action of gravity from any source of supply ; or

(ii) by a Government owned and managed lift, or by a lift owned and managed by any corporation owned or controlled by the Government, from any source constructed or maintained by the State Government or by any *Zilla Parishad* or from any other natural source of water.]

¹ Schedule B was substituted by Mah. 53 of 1976, s.5.